

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.2870/2007

BHARAT PETROLEUM CORP.LTD.

Appellant(s)

VERSUS

R.CHANDRAMOULEESWARAN AND ORS.

Respondent(s)

(TO GO BEFORE THREE HON'BLE JUDGES)

WITH

SLP(C) No. 2645/2010 (XII)

SLP(C) No. 19246/2010 (XII)

SLP(C) No. 3967/2011 (XII)

SLP(C) No. 34955/2011 (XII)

(FOR APPLICATION FOR SUBSTITUTION ON IA 15023/2018 AND FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 45474/2018)

SLP(C) No. 34945/2011 (XII)

SLP(C) No. 34839/2011 (XII)

SLP(C) No. 16686/2012 (XII)

SLP(C) No. 17435/2012 (XII)

SLP(C) No. 29712-29713/2013 (XII)

SLP(C) No. 7165/2016 (XII)

(FOR ON IA 57142/2017)

SLP(C) No. 3842/2017 (XII)

SLP(C) No. 32286/2017 (XII)

SLP(C) No. 5649/2018 (XII)

SLP(C) No. 18342-18343/2018 (XII)

(FOR ADMISSION and I.R. and IA No.95602/2018-EXEMPTION FROM FILING O.T.)

Date : 04-12-2019 This appeal Special Leave Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s)

Ms. Meenakshi Arora, Sr. Adv.

Ms. Mala Narayan, Adv.

Mr. Rahul Narayan, AOR

Mr. Shashwat Goel, Adv.

Mr. Digvijay Dam, Adv.

Mr. Sanjay Kapur, AOR
Mr. Bharath Gangadharan, Adv.
Mr. Harshal Narayan, Adv.

Mr. Shekhar Naphade, Sr. Adv.
Mr. Sudhir Chandra, Sr. Adv.
Mr. Kailash Vasdev, Sr. Adv.
Mr. S. Guru Krishnakumar, Sr. Adv.
Mr. Parijat Sinha, AOR
Mr. S.C. Ghosh, Adv.
Mr. Anil Kumar Mishra, Adv.
Ms. Reshmi Rea Sinha, Adv.
Mr. Rudra Dutta, Adv.
Mr. Abhikalp Pratap Singh, Adv.
Ms. Akriti Jain, Adv.
Ms. Pallak Bhagat, Adv.
Mr. Devesh Mishra, Adv.

For Respondent(s)

Mr. K. K. Mohan, AOR

Mr. Mohan Parasaran, Sr. Adv.
Mr. V. Balachandran, AOR
Mr. Siddharth Naidu, Adv.

Mr. R. Balasubramanian, Sr. Adv.
Mr. V. Balaji, Adv.
Mr. Vinod Mehta, Adv.
Mr. Asaithambi MSM, Adv.
Ms. Neha Singh, Adv.
Mr. Pravesh Thakur, Adv.
Mr. Rakesh K. Sharma, Adv.
Mr. Narendra Kumar, AOR

Mr. Shiv Prakash Pandey, AOR

Mr. Awanish Sinha, AOR

Mr. Vikas Mehta, AOR

Mr. Mohan Parasaran, Sr. Adv.
Mr. M. Yogesh Kanna, AOR

Mrs. Prabha Swami, Adv.
Mrs. Divya Swami, Adv.
Mr. Nikhil Swami, AOR

Mr. M. A. Krishna Moorthy, AOR

Mr. S. Nagamuthu, Sr. Adv.
Mr. M.P. Parthiban, Adv.
Mr. A.S. Vairawan, Adv.

Mr. R. Sudhakaran, Adv.
Mr. Hardik Gautam, Adv.
Mr. T. R. B. Sivakumar, AOR

Ms. Neela Gokhale, Adv.
Ms. Kamakshi S. Mehlwal, AOR

Mr. Aravindh S., AOR

Mr. K. Rajendran, Adv.
Mr. Roshan Chapagain, Adv.
Mr. Pukhrambam Ramesh Kumar, AOR

Ms. V. Mohana, Sr. Adv.
Mr. B. Ragunath, Adv.
Ms. N.C. Kavitha, Adv.
Ms. Nikitha Goper, Adv.
Ms. Anikitha Sharma, Adv.
Mr. Vijay Kumar, AOR

Mr. S. Nagamuthu, Sr. Adv.
Mr. N. L. Ganapathi, AOR

Mr. Chandra Bhushan Prasad, AOR

Mr. E. C. Agrawala, AOR
Mr. Rishi Agrawala, Adv.
Mr. Rajesh Kumar, Adv.
Ms. Prashi Tyagi, Adv.

Mr. R Bala Subramanian, Sr. Adv.
Mr. M. A. Chinnasamy, AOR
Ms. C. Rubavathi, Adv.
Mr. B. Karunakaran, Adv.
Mr. V. Senthil Kumar, Adv.
Mr. T. Meikandan, Adv.
Mr. P. Raja Ram, Adv.

Mr. R. Balasubramanian, Sr. Adv.
Mr. S. Ramesh, Adv.
Mr. R. Venkataraman, Adv.
Mr. M. Thangathuari, Adv.
Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Shekhar Naphade, learned Senior counsel appearing for the appellant in Item No.101 i.e. Civil Appeal No.2870 of 2007 and Item No.101.7 i.e. Special Leave Petition (Civil) No.16686 of 2012

started his arguments at 10.50 a.m. and concluded at 11.30 a.m.

Thereafter, Mr. S. Gurukrishna Kumar, learned Senior counsel appearing for the petitioner in Item No.101.5 i.e. Special Leave Petition (Civil) No.34945 of 2011 started his arguments at 11.31 a.m. and concluded at 12.20 p.m.

Learned Advocate appearing on behalf of Ms. Meenakshi Arora, learned Senior counsel appearing for the petitioner in Item No. 101.11 i.e. Special Leave Petition (Civil) No.3842 of 2017 states that they adopt the arguments of Mr. S. Gurukrishna Kumar, Mr. Shekhar Naphade and Mr. Sudhir Chandra, learned Senior Advocates in the matters.

Ms. V. Mohana, learned Senior counsel appearing for the respondent in Item No.101.1 i.e. Special Leave Petition (Civil) No.2645 of 2010 started her arguments at 12.21 a.m. and concluded at 2.50 p.m.

During the course of hearing, learned Senior counsel has given written arguments in the case.

Thereafter, Mr. S. Nagamuthu, learned Senior Advocate appearing for respondent in Item No.101.10 i.e. Special Leave Petition (Civil) No.7165 of 2016 and Item No.101.11 i.e. Special Leave Petition (Civil) No.3842 of 2017 started his arguments at 2.51 p.m. and concluded at 3.07 p.m.

Thereafter, Mr. Mohan Parasaran, learned Senior Advocate appearing for respondent in Item No.101.3 i.e. Special Leave Petition (Civil) No.3967 of 2011 and Item No.101.12 i.e. Special Leave Petition (Civil) No.32286 of 2017 started his arguments at 3.08 p.m. and was on his legs when the Court rose for the day, leaving the matters as part-heard. During the course of hearing, learned Senior counsel has given written arguments in the case.

List the matters for further hearing on Thursday, the 5th December, 2019 as Part-Heard.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

